

SHRI Y. B. CHAVAN : While using the word "small" I do not want to underestimate-I am really giving the description of the arms. There is something like a small arm.

SHRI NATH PAI : You did not say, small arm; you said, small quantity.

SHRI Y. B. CHAVAN : I am using my words rather carefully... (Interruption)

SHRI HEM BARUA : We know you are a very clever man .. (Interruption)

SHRI Y. B. CHAVAN : That does not take away the truth of my statement.

As regards the other part, as far as the use of arms in the State is concerned, I have said it and, not only I have said it, but the Chief Minister of West Bengal has said it repeatedly. As to when the Government of India will take action, I would have to plead with this Honourable House that as far as the Government of India's interocution is concerned it is not merely an arithmetical proposition. It is a political proposition. I would like hon. Members to give advice rather carefully and wisely. Whether action Government of India has to take has to be, ultimately, supported by the House. At the present moment, there is a duly constituted Government and a duly constituted Assembly is functioning. In this matter, we will have to depend on what action the Chief Minister himself takes. He is aware of the situation. Not only is he aware of the situation but he has demonstrated that he is aware of the situation. I leave the matter there.

SHRI NATH PAI : I did not ask Mr. Chavan's intervention. He is on correct grounds because that will come at a later stage. I ask, how does he in face of this massive evidence justify his inference which is used by certain elements in West Bengal, when he is alleged to have said that there is no break of law and order ?

SHRI Y. B. CHAVAN : I think, the hon. Member was not attentive when I explained it. I was not properly reported

on what I said in Raipur. I was asked a question, whether the Government of India was going to intervene--he knows what Government of India's intervention means--in view of the break-down of the law and order in West Bengal. My negative answer was given to the intervention part of it. The whole thing has appeared as if there is no break down of law and order, as if I was giving a certificate by saying so. It is not so, I have said, there is a deterioration of law and order in West Bengal.

SHRIMATI JYOTSNA CHANDA : (Cacher) Is the Government aware of the fact that with the arms aid, the Chinese are trying to indoctrinate Maoist ideology to our youngsters and, if so, what special steps Government propose to take to save our youngsters from it ?

SHRI Y. B. CHAVAN : As far as the ideology part is concerned, it is for us, who believe, in democratic ideas to go and educate our youngsters.

12. 38 hrs.

RE : DEVELOPMENT IN RHODESIA

SHRI M. L. SONDHI (New Delhi) : Mr. Speaker, Sir, what has happened in Rhodesia is a matter on which the feelings of this House and of the Government of India should be known to the whole world. It is a matter of great disappointment that the Government of India have not come forward to tell the world and voice our feelings against the so-called declaration of Rhodesia as a Republic. This declaration of Republic of Rhodesia is calculated to injure the rights of the Africans for all time to come. I hope you will also feel like that.

MR. SPEAKER : I have seen some motion which you are also supporting. The Minister of External Affairs is not here.

SHRI HEM BARUA (Mangaldai) : It is a disturbing news; you will agree.

MR. SPEAKER : I think, the Prime Minister will come out with some statement. . . (*Interruptions*)

12.41 hrs.

श्री मधु लिमये (मुंगेर) : आप ही कीजिये, मिनिस्टर की क्या जरूरत है ? सदन आप के साथ है ।

DR. RAM SUBHAG SINGH (Buxar) : It is a serious matter which ought to be taken not of.

MR. SPEAKER : There is no doubt about it. That is why I am making a reference to it.

But I want that the Minister also should say something.

श्री रवि राय (पुरी) : मिनिस्टर सदन की तरफ से नहीं कह पायेगा । आप सदन की तरफ से वक्तव्य दीजिए ।

श्री मधु लिमये : आप आज लंच के बाद इस बारे में एक रिटन स्टेटमेंट दीजिए ।

MR. SPEAKER : I will examine it, If I can do it, I will certainly do it.

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : You may ask the Prime Minister.

SHRI NATH PAI (Rajapur) : The Minister does not speak for the whole House whereas you can speak for the whole House. He speaks for his Party.

SHRI M. L. SONDHI ; India's reactions should be known. Some sort of immediate reaction should be known. If we are a living democracy' we must react, Sir.

MR. SPEAKER : I want to know the reaction of this side also.

RE. ADJOURNMENT OF HARYANA ASSEMBLY

MR. SPEAKER : As far as the adjournment motion on Haryana is concerned, I have again examined it and I am sorry I am unable to revise the decision I have taken yesterday morning. I would also like my hon. friends, Shri Nath Pai and Shri Atal Bihari Vajpayee to see me in my chamber sometime in the evening convenient to them. I want to discuss some thing more. But I do not mind adjourning some time for discussion tomorrow evening. But I have to make a request to you that in the discussion you should avoid making any reference to the competence of the Haryana Legislative Assembly to take any decision because they are in their own sphere, they are in their own jurisdiction and they are independent and we can not simply discuss the decision taken by them.

SHRI ATAL BIHARI VAJPAYEE (Balrampur) But we have to narrate the facts.

MR. SPEAKER : At the same time I cannot allow you to question the ruling of the Speaker. I have again gone into the ruling of the Speaker. Circumstances could not be anything else. I re-examined the whole thing. It will be setting a very bad convention if we.....

SHRI NATH PAI (Rajapur) : Sir, proroguing and adjourning are totally different. I do not want to interrupt you, Sir, but a wrong impression is being created. Vajpayee referred to the adjournment made by the Speaker. But all our submissions are based on the prorogation by the Governor which invites the right of this House.

MR. SPEAKER : About prorogation also. . . .

SHRI NATH PAI : The Speaker does not prorogue the House.

MR. SPEAKER : But because the Chief Minister advised so, the Governor